



The Tamil Nadu Repealing (Third) Act, 2023

Act No. 16 of 2023

Keywords:

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 3rd May 2023 and is hereby published for general information:—

ACT No. 16 OF 2023.

An Act to Repeal certain Enactments.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fourth Year of the Republic of India as follows:—

1. This Act may be called the Tamil Nadu Repealing (Third) Act, 2023. Short title.
2. The enactments specified in the Schedule are hereby repealed. Repeal of certain enactments.
3. Notwithstanding the repeal of the enactments under section 2,— Savings.

Tamil Nadu Act XXVI of 1948.
Tamil Nadu Act XXX of 1956.
Tamil Nadu Act 27 of 1963.
Tamil Nadu Act 31 of 1963.
Tamil Nadu Act 30 of 1964.
Tamil Nadu Act 31 of 1964.
Tamil Nadu Act 32 of 1964.
Tamil Nadu Act 39 of 1964.
Tamil Nadu Act 11 of 1973.
Tamil Nadu Act 31 of 1973.

Tamil Nadu Act I of 1908.
Tamil Nadu Act XXX of 1947.
Tamil Nadu Act XXVI of 1948.
Tamil Nadu Act XXX of 1956.
Tamil Nadu Act 27 of 1963.
Tamil Nadu Act 31 of 1963.
Tamil Nadu Act 31 of 1964.
Tamil Nadu Act 32 of 1964.
Tamil Nadu Act 39 of 1964.
Tamil Nadu Act 11 of 1973.

(a) any claim or proceeding pending before any Assistant Settlement Officer, Settlement Officer or Director of Settlements under the Tamil Nadu Estates (Abolition and Conversion into Ryotwari) Act, 1948, the Tamil Nadu Estates (Supplementary) Act, 1956, the Tamil Nadu Leaseholds (Abolition and Conversion into Ryotwari) Act, 1963, the Tamil Nadu Inams (Supplementary) Act, 1963, the Tamil Nadu (Transferred Territory) Ryotwari Settlement Act, 1964, the Kanyakumari Sreepandaravaka Lands (Abolition and Conversion into Ryotwari) Act, 1964, the Tamil Nadu (Transferred Territory) Thiruppuvaram Payment Abolition Act, 1964, the Tamil Nadu (Transferred Territory) Jenmikaram Payment Abolition Act, 1964, the Kanyakumari Sreepadam Lands (Abolition and Conversion into Ryotwari) Act, 1972 or the Tamil Nadu Levy of Ryotwari Assessment on Free-hold Lands Act, 1972, as the case may be, shall stand transferred to the Commissioner of Land Administration, Chennai with effect on and from the date of commencement of this Act and be heard and disposed of, as if these Acts have not been repealed and the order passed by the Commissioner of Land Administration shall be final;

(b) all cases and other proceedings pending on the date of commencement of this Act before any Tribunal, Appellate Tribunal, Special Tribunal or Special Appellate Tribunal under the Tamil Nadu Estates Land Act, 1908, the Tamil Nadu Estates Land (Reduction of Rent) Act, 1947, the Tamil Nadu Estates (Abolition and Conversion into Ryotwari) Act, 1948, the Tamil Nadu Estates (Supplementary) Act, 1956, the Tamil Nadu Leaseholds (Abolition and Conversion into Ryotwari) Act, 1963, the Tamil Nadu Inams (Supplementary) Act, 1963, the Kanyakumari Sreepandaravaka Lands (Abolition and Conversion into Ryotwari) Act, 1964, the Tamil Nadu (Transferred Territory) Thiruppuvaram Payment Abolition Act, 1964, the Tamil Nadu (Transferred Territory) Jenmikaram Payment Abolition Act, 1964 or the Kanyakumari Sreepadam Lands (Abolition and Conversion into Ryotwari) Act, 1972, as the case may be, shall be continued to be heard and disposed of by that Tribunal, Appellate Tribunal, Special Tribunal or Special Appellate Tribunal in accordance with the provisions of these Acts, as if these Acts had not been repealed;

(c) tasdik allowance payable to religious, educational or charitable institutions, on the date of commencement of this Act, under the Tamil Nadu Estates (Abolition and Conversion into Ryotwari) Act, 1948, the Kanyakumari Sreepandaravaka Lands (Abolition and Conversion into Ryotwari) Act, 1964, The Tamil Nadu (Transferred Territory) Thiruppuvaram Payment Abolition Act, 1964 and the Tamil Nadu (Transferred Territory) Jenmikaram Payment Abolition Act, 1964, shall be continued to be paid, as if these Acts had not been repealed.

Tamil Nadu Act
XXVI of 1948.
Tamil Nadu Act 31
of 1964.
Tamil Nadu Act 32
of 1964.
Tamil Nadu Act 39
of 1964.

THE SCHEDULE.

REPEALS.

(See section 2)

S.No.	Year	Number	Short Title
(1)	(2)	(3)	(4)
1.	1862	IV	The Tamil Nadu Enfranchised Inams Act, 1862.
2.	1866	IV	The Tamil Nadu Enfranchised Inams Act, 1866.
3.	1869	VIII	The Tamil Nadu Inams Act, 1869.
4.	1908	I	The Tamil Nadu Estates Land Act, 1908.
5.	1947	XXX	The Tamil Nadu Estates Land (Reduction of Rent) Act, 1947.
6.	1948	XXVI	The Tamil Nadu Estates (Abolition and Conversion into Ryotwari) Act, 1948.
7.	1955	XXIII	The Pudukkottai (Settlement of Inams) Act, 1955.
8.	1956	XXX	The Tamil Nadu Estates (Supplementary) Act, 1956.
9.	1963	27	The Tamil Nadu Lease-holds (Abolition and Conversion into Ryotwari) Act, 1963.
10.	1963	31	The Tamil Nadu Inams (Supplementary) Act, 1963.
11.	1964	30	The Tamil Nadu (Transferred Territory) Ryotwari Settlement Act, 1964.
12.	1964	31	The Kanyakumari Sreepandaravaka Lands (Abolition and Conversion into Ryotwari) Act, 1964.
13.	1964	32	The Tamil Nadu (Transferred Territory) Thiruppuvaram Payment Abolition Act, 1964.
14.	1964	39	The Tamil Nadu (Transferred Territory) Jenmikaram Payment Abolition Act, 1964.
15.	1973	11	The Kanyakumari Sreepadam Lands (Abolition and Conversion into Ryotwari) Act, 1972.
16.	1973	31	The Tamil Nadu Levy of Ryotwari Assessment on Free-hold Lands Act, 1972.

(By Order of the Governor)

C. GOPI RAVIKUMAR,
Secretary to Government (Legislation),
Law Department.